

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

\*\*\*\*

The Meeting No.04/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 26.05.2016 and actually held on 09.06.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.03/AM-17 dated 12.05.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.04/AM-17 dated 26.05.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

**MEETING NUMBER** : 4/84-ALC3/2016 **MEETING DATE** : 26.05.2016

**Case No.:**10/28/84-ALC3/2015 **Party Name:**BHARAT SILKS **Meet No/Date:**4/84-ALC3/2016 26.05.2016 **Status:**Deferred

HQ File :01/84/050/00342/AM16/ RLA File :07/24/040/00034/AM15/ Lic.No/Date:0710104362 22.05.2014 Defer Date:23.06.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received on 26.04.2016 through email and same was sent to DC(MSME) on 11.5.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

**Case No.:**20/22/84-ALC3/2015 **Party Name:**NOWOTEK TEXTILES PVT. LTD., **Meet No/Date:**4/84-ALC3/2016 26.05.2016 **Status:**Deferred

HQ File :01/84/050/00216/AM16/ RLA File :05/24/040/00204/AM16/ Lic.No/Date:0510395227 06.08.2015 Defer Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's application has been sent to DIPP on 23.05.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

**Case No.:**1/20/84-ALC3/2015 **Party Name:**POLY LOGIC INTERNATIONAL PVT. LTD., **Meet No/Date:**4/84-ALC3/2016 26.05.2016 **Status:**Deferred

HQ File :01/84/050/00189/AM16/ RLA File :56/24/040/00022/AM16/ Lic.No/Date:5610004680 14.09.2015 Defer Date:23.06.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for examine/ comments of the case. NC decided to remind them for furnish the expedite comments. The case stands deferred for re-listing on 23.06.2016.

*Rup*

1  
*G done*

*10*

<b>Case No.:</b> 22/24/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-------------------------------------	--	---	-------------------------

HQ File 4 :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date:23.06.2016
-------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 2/24/84-ALC3/2015	<b>Party Name:</b> THREADS (INDIA) LIMITED	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
------------------------------------	--	---	-------------------------

HQ File 5 :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date:23.06.2016
-------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 23.06.2016.

<b>Case No.:</b> 17/24/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-------------------------------------	--	---	-------------------------

HQ File 6 :01/84/050/00269/AM16/	RLA File :35/24/040/00041/AM16/	Lic.No/Date:3510044808 16.10.2015	Defer Date:23.06.2016
-------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 7/24/84-ALC3/2015	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
------------------------------------	--	---	-------------------------

HQ File 7 :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:23.06.2016
-------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application of the firm has been sent to DIPP for examine/comments of the case. NC decided to wait for their comments and the case for re-listing on 23.06.2016.

<b>Case No.:</b> 19/28/84-ALC3/2015	<b>Party Name:</b> HIMATSINGKA SEIDE LTD	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-------------------------------------	--	---	-------------------------

HQ File 8 :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date:23.06.2016
-------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.



Case No.:7/28/84-ALC3/2015	Party Name:GLOTEX FASHIONS	Meet No/Date:4/84-ALC3/2016 26.05.2016	Status:Approved
HQ File :01/84/050/00339/AM16/	RLA File :04/24/040/00161/AM16/	Lic.No/Date:0410161317 17.11.2015	

- 9 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the reply of the firm has been received on 24.05.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

Case No.:44/30/84-ALC3/2015	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:4/84-ALC3/2016 26.05.2016	Status:Reject
HQ File :01/84/050/00440/AM16/	RLA File :03/95/040/00531/AM16/	Lic.No/Date:0310800297 18.11.2015	

- 10 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.  
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:40/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:4/84-ALC3/2016 26.05.2016	Status:Deferred
HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date:23.06.2016

- 11 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 23.06.2016.

Case No.:42/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:4/84-ALC3/2016 26.05.2016	Status:Deferred
HQ File :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date:23.06.2016

- 12 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 23.06.2016.

Case No.:4/28/84-ALC3/2015	Party Name:KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date:4/84-ALC3/2016 26.05.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:1010059341	Defer





:01/84/050/00336/AM16/

:10/24/040/00084/AM16/

14.12.2015

Date:23.06.2016

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm was not satisfactory as desired by NC. Accordingly, Committee decided to call the measurement chart and CAD of the product in this case and defer the case for re-listing on 23.06.2016.

Case No.:1/26/84-  
ALC3/2015

Party Name:DUCERE  
TECHNOLOGIES PRIVATE  
LIMITED

Meet No/Date:4/84-  
ALC3/2016  
26.05.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0910062977 Defer

14 :01/84/050/00313/AM16/

:09/24/040/00517/AM16/

16.12.2015

Date:23.06.2016

**Decision :** Committee considered the case as per agenda and noted that a letter has been sent to RA, Hyderabad on 19.02.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. Accordingly, Committee decided to remind them and deferred the case for re-listing on 23.06.2016.

Case No.:35/30/84-  
ALC3/2015

Party Name:CIL TEXTILES  
PRIVATE LIMITED,

Meet No/Date:4/84-  
ALC3/2016  
26.05.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:5610004779 Defer

15 :01/84/050/00431/AM16/

:56/24/040/00044/AM16/

18.12.2015

Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 23.06.2016.

Case No.:37/30/84-  
ALC3/2015

Party Name:CIL TEXTILES  
PRIVATE LIMITED,

Meet No/Date:4/84-  
ALC3/2016  
26.05.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:5610004778 Defer

16 :01/84/050/00433/AM16/

:56/24/040/00043/AM16/

18.12.2015

Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 23.06.2016.

Case No.:32/30/84-  
ALC3/2015

Party Name:M. G. CLOTH  
PVT. LTD.,

Meet No/Date:4/84-  
ALC3/2016  
26.05.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:0510397198 Defer

17 :01/84/050/00428/AM16/

:05/24/040/00492/AM16/

05.01.2016

Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have not given the measurement chart and CAD of the product in this case. Accordingly, Committee decided to ask the firm to submit the measurement chart and CAD. The case stands deferred for re-listing on 23.06.2016.



<b>Case No.:</b> 46/30/84- ALC3/2015	<b>Party Name:</b> ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Deferred
---	---	---	-------------------------

HQ File 18 :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:23.06.2016
--------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 15/32/84- ALC3/2015	<b>Party Name:</b> GALAXY ELEGANT FASHIONS PRIVATE LIMITED	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Approved
---	--	---	-------------------------

HQ File 19 :01/84/050/00462/AM16/	RLA File :05/23/040/00447/AM16/	Lic.No/Date:0510397505 04.02.2016
--------------------------------------	------------------------------------	--------------------------------------

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 1/30/84- ALC3/2015	<b>Party Name:</b> KARUR K.C.P.PACKKAGINGS LIMITED.	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Deferred
--	---	---	-------------------------

HQ File 20 :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:23.06.2016
--------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Coimbatore. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 1/2/84-ALC3/2016	<b>Party Name:</b> SANJAY TUBE INDUSTRIES,	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Approved
-----------------------------------	---	---	-------------------------

HQ File 21 :01/84/050/00001/AM17/	RLA File :02/24/040/00194/AM16/	Lic.No/Date:0210206484 10.02.2016
--------------------------------------	------------------------------------	--------------------------------------

**Decision :** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 2/30/84- ALC3/2015	<b>Party Name:</b> GANGA ACROWOOLS LIMITED	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Deferred
--	---	---	-------------------------

HQ File 22 :01/84/050/00398/AM16/	RLA File :30/24/040/00040/AM16/	Lic.No/Date:3010103723 11.02.2016	Defer Date:23.06.2016
--------------------------------------	------------------------------------	--------------------------------------	--------------------------

**Decision :** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to call the three set of application from RA, Ludhiana. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 50/30/84- ALC3/2015	<b>Party Name:</b> RISHI TECHTEX LTD	<b>Meet No/Date:</b> 4/84- ALC3/2016 26.05.2016	<b>Status:</b> Deferred
---	---	---	-------------------------





HQ File	RLA File	Lic.No/Date:0310802672	Defer
:01/84/050/00446/AM16/	:03/95/040/00772/AM16/	17.02.2016	Date:23.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 25.05.2016 for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

<b>Case No.:</b> 6/4/84-ALC3/2016	<b>Party Name:</b> MACRO INTERNATIONAL CO.	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-----------------------------------	--	---	-------------------------

24	HQ File	RLA File	Lic.No/Date:0310802665	Defer
	:01/84/050/00030/AM17/	:03/95/040/00694/AM16/	17.02.2016	Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

<b>Case No.:</b> 7/4/84-ALC3/2016	<b>Party Name:</b> SHAKTI CORDS PRIVATE LTD	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-----------------------------------	---	---	-------------------------

25	HQ File	RLA File	Lic.No/Date:3510044897	Defer
	:01/84/050/00031/AM17/	:35/24/040/00066/AM16/	07.03.2016	Date:23.06.2016

Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Madurai. NC decided to call the three set of application from RA, Madurai. The case stands deferred for re-listing on 23.06.2016.

<b>Case No.:</b> 1/4/84-ALC3/2016	<b>Party Name:</b> METRO MERCHANDISING MANUFACTURERS	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Deferred
-----------------------------------	--	---	-------------------------

26	HQ File	RLA File	Lic.No/Date:0310803284	Defer
	:01/84/050/00025/AM17/	:03/95/040/00979/AM16/	14.03.2016	Date:23.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has not furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above alongwith sample of the product. The case for re-listing on 23.06.2016.

<b>Case No.:</b> 2/4/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Approved
-----------------------------------	---	---	-------------------------

27	HQ File	RLA File	Lic.No/Date:0310803624	
	:01/84/050/00026/AM17/	:03/95/040/00985/AM16/	30.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 3/4/84-ALC3/2016	<b>Party Name:</b> WELSPUN INDIA LIMITED	<b>Meet No/Date:</b> 4/84-ALC3/2016 26.05.2016	<b>Status:</b> Approved
-----------------------------------	--	---	-------------------------

28	HQ File	RLA File	Lic.No/Date:0310803673	
----	---------	----------	------------------------	--







:01/84/050/00027/AM17/ :03/95/040/00993/AM16/ 31.03.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 17% wastage on net content in the export product as per SION J-370.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**2/2/84-ALC3/2016 **Party Name:**ARVIND  
GOODHILL SUIT  
MANUFACTURING  
PRIVATE LIMITED **Meet No/Date:**4/84-  
ALC3/2016  
26.05.2016 **Status:**Deferred

29 HQ File RLA File Lic.No/Date:0810137659 Defer  
:01/84/050/00002/AM17/ :08/24/040/00461/AM16/ 12.04.2016 Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

**Case No.:**4/4/84-ALC3/2016 **Party Name:**SHANKAR  
PACKAGINGS LIMITED **Meet No/Date:**4/84-  
ALC3/2016  
26.05.2016 **Status:**Deferred

30 HQ File RLA File Lic.No/Date:0310803989 Defer  
:01/84/050/00028/AM17/ :03/95/040/00906/AM16/ 15.04.2016 Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

**Case No.:**5/4/84-ALC3/2016 **Party Name:**SHANKAR  
PACKAGINGS LIMITED **Meet No/Date:**4/84-  
ALC3/2016  
26.05.2016 **Status:**Deferred

31 HQ File RLA File Lic.No/Date:0310803987 Defer  
:01/84/050/00029/AM17/ :03/95/040/00904/AM16/ 15.04.2016 Date:23.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

**Case No.:**8/4/84-ALC3/2016 **Party Name:**NARASIMHA  
MURTHY.MR(PROP.TECHNO  
FLEX INDUSTRIES) **Meet No/Date:**4/84-  
ALC3/2016  
26.05.2016 **Status:**Deferred

32 HQ File RLA File Lic.No/Date:0710109820 Defer  
:01/84/050/00032/AM17/ :07/24/040/00041/AM17/ 16.05.2016 Date:23.06.2016

**Decision :** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Bangalore. The case stands deferred for re-listing on 23.06.2016.

(33)

Case No.48	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/050/00166/AM-14/DES-V
RA. F.No. 56/24/040/00015/AM14	
Correction in description of export product as per amendment sheet issued by RA, Indore on 08.08.2013	



 7



in respect of Advance Authorization No. 5610002599 dated 07.08.2013

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2016 for correction in description of export product as per amendment sheet issued by RA, Indore on 08.08.2013 in respect of Adv. Authorisation No. 5610002599 dated 07.08.2013. Accordingly, Committee decided to refix the norms in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product allowed earlier	Export Product allowed now	Export Quantity	Import item	Quantity allowed
1.	Actylic coated fabric (single side) (Net content of Celvolit 1602-1,21,598 kgs & Titanium Dioxide-51,700 Kgs.	100% Cotton Coated Fabric (Single Side) Net content of Celvolit 1602-121598 Kgs & Titanium Dioxide-51700 Kgs	4,15,350 kgs	Celvolit 1602 (on solid content basis )	1,25,246 Kgs (including 3% wastage)
				Titanium Dioxide	53,251 Kgs (including 3% wastage)

RA concern may take necessary action subject to compliance of other usual conditions.

(34)

Case No.49	M/s. Vismaya International
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/050/00352/AM-11/DES-V
RA. F.No. 05/24/040/00376/AM11	

Fixation of norms in respect of Advance Authorization No.0510283395 dated 07.02.2011

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case as per CAD/CAM as details below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Woven 100% Cotton Lining Ladies Dress GSM 110+/-10%	994 Nos	100% Linen Woven Fabric Width 63" GSM 110+/-10%	4.76 Sqm
2.	100% Linen Woven 100% Cotton Lining Ladies Dress GSM 110+/-10%	316 Nos	100% Linen Woven Fabric Width 63" GSM 110+/-10%	4.76 Sqm
3.	100% Linen 100% Cotton Lining Woven Ladies Shorts GSM 163+/-10%	840 Nos	100% Linen Woven Fabric Width 63" GSM 163+/-10%	1.89 Sqm

GSM should match in import and export

RA concern may take necessary action subject to compliance of other usual conditions.

(35)

Case No.50	M/s. Dhruv globals Ltd.
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/171/27/AM-16/DES-V
RA. F.No. 05/25/039/00021/AM15	



Fixation of norms for the export product "Knitted Ladies Top" , Style Nos. NR294443MI, NR319123MI, NR319063MI, NR319063WN and NR315326MI in respect of Annual Advance Authorization No.0510393516 dated 11.03.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

(36)

Case No. 51	M/s. Sumilon Industries Ltd
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015 and also observed that the case has referred to DIPP on 20.05.2016 for their comments. NC decided to wait for their comments.	

(37)

Case No. 52	M/s. Sumilon Industries Ltd
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/326/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015 and also observed that the case has referred to DIPP on 20.05.2016 for their comments. NC decided to wait for their comments.	

(38)

Case No. 53	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. The reply is not received from the firm. Accordingly, Committee decided to remind the firm to furnish the desired information called by DIPP on 20.11.2015 and defer the case for re-listing on 23.06.2016.	

(39)

Case No. 39	M/s. Times Fibrefills (P) Ltd.				
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/386/AM-16 /DES-V				
RA. F.No. 02/24/040/00172/AM16					
Re-fixation of norms in respect of Advance Authorization No. 0210206370 dated 17.12.2015					
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested vide e.mail dated 23.05.2016 for re-fixation of norms in respect of Advance Authorization No. 0210206370 dated 17.12.2015. Accordingly, Committee decided to re-fix the norms in respect of Advance Authorisation issued in this case as per written comments of DIPP conveyed vide their U.O. No. 7/21/16-TSW dated 25.05.2016 as detailed below					
S.No.	Export Product	Export	Import item	Quantity	Quantity

*Rup*

*Gone*

*la*

		Quantity		allowed earlier	allowed now	
1.	Non woven Geotextile Bag – 1700 X 1250mm (containing virgin polypropylene staple fibre, UV stabilized 8 Denier X 64 mm raw white)	14666.1 kg	Virgin polypropylene staple fibre, UV stabilized (8 Denier X 64mm raw white)	17159.337 Kg	18039.303 Kg	
RA concern may take necessary action subject to compliance of other usual conditions.						

*[Signature]*

*[Signature]*

*[Signature]*